

**Payment of Gratuity and closure Compensation to the Employees of Textile Mills in Gujarat**

4001. SHRI NAVIN RAVAN : Will the Minister of LABOUR REHABILITATION be pleased to state :

(a) whether it is a fact that the Textile Labour Association of Gujarat has represented that the large scale closure of Textile Mills in Gujarat has brought into focus the inadequate arrangements which exist under the law for taking care of the payment of gratuity and closure compensation to the workers;

(b) whether a proposal in that respect was handed over to the Union Minister for Labour; and

(c) if so, what steps have been taken by Central Government to ensure the payment of gratuity and closure compensation to the workers of closed mills in Gujarat ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) and (b) Yes, Sir.

(c) The question of setting up of fund to ensure timely payment of gratuity and closure compensation to the workers of closed mills is engaging the attention of the Government.

**Micro-wave System for Saurashtra Region of Gujrat**

4002. SHRI NAVIN RAVANI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the progress made in regard to micro-wave system in the rural areas of the country ;

(b) whether it is possible to cover the Saurashtra region of Gujarat State under the scheme ; and

(c) how far it is helpful for the installation of TV centres ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) Microwave

systems are of high capacity and are not being planned for Rural Areas.

(b) and (c) Question does not arise.

**Violation of Provident Fund Rules by the Management of Ramnagar Cane and Sugar Co. Ltd. West Bengal**

4003. SHRI R. P. DAS : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware of serious breaches of Provident Fund Rules made by the management of the Ramnagar Cane and Sugar Co. Ltd., West Bengal thereby depriving workers and employees of their legitimate rights ;

(b) if so, what are the measures the Regional Provident Fund Commissioner has taken so far against the defaulting management as per the provisions of the relevant Act; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) to (c) The requisite information is being collected and will be laid on the Table of the Sabha in due course.

**Recovery of Unintended Profits from Drug Manufacturers**

4004. SHRI ATAL BIHARI VAJPAYEE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No. 351 on 24th July, 1984 and state :

(a) the names and addresses of each company to whom notices for recovery of unintended benefits have been/are being issued giving details of (i) total amount of unintended benefit, (ii) details of information on which amounts have been worked out (iii) relevant time period and (iv) how such benefits came to light in each case ;

(b) whether a copy of the extract of relevant rules legal provisions on the basis of which such benefits can be recovered will be laid on the Table of the House ; and